

ITEM NO.6

COURT NO.3

SECTION XV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 1/2016 in Civil Appeal No(s). 5389/2016

ARUN SINGHVI

Appellant(s)

VERSUS

THE NEW INDIA ASSURANCE CO. LTD. & ORS.

Respondent(s)

(for appeal against registrar's order dated 7.10.2016 and office report)

Date : 10/02/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Appellant(s) Dr. Manish Singhvi,Adv.
Mr. Irshad Ahmad,Adv.

For Respondent(s) Mr. Saurabh Prakash,Adv.
Mr. Shekhar Kumar,Adv.
Mr. Mohinder Jit Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application (I.A.No.1/2016) for appeal against Registrar's order dated 7.10.2016 is dismissed as withdrawn, in terms of the signed order.

[O.P. SHARMA]
AR-CUM-PS

[RAJINDER KAUR]
COURT MASTER

(Signed order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.NO. 1 OF 2016

IN

CIVIL APPEAL NO.5389 OF 2016

ARUN SINGHVI

APPLICANT(S)

VERSUS

NEW INDIA ASSURANCE CO. LTD & ORS.

RESPONDENT(S)

O R D E R

Learned counsel for the applicant seeks leave to withdraw the application (I.A.No.1/2016) for appeal against the Registrar's Order dated 7.10.2016.

Application (I.A.No.1/2016) is accordingly dismissed as withdrawn.

.....J.
[J. CHELAMESWAR]

.....J.
[ABHAY MANOHAR SAPRE]

New Delhi;
February 10, 2017